

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 931
TO BE ANSWERED ON FRIDAY, THE 22nd JULY, 2016
31 ASHADHA, 1938 SAKA

RAIDS ON PULSE CARTELS

931. SHRI S. SELVAKUMARA CHINNAYAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether 22 office premises of pulse cartels in various cities including those in Delhi, Mumbai, Akola, Baroda and Indore were recently raided by Income Tax Department and if so, the details thereof;
- (b) whether the IT Department has authorised Enforcement Directorate and the local police to take further action against firms that manipulated dal prices; and
- (c) if so, the details thereof ?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

- (a) : Income Tax Department had conducted searches under Section 132 and surveys under section 133A of the Income Tax Act, 1961 (the 'Act') at various premises of assessee engaged, inter alia, in the business of pulses. Such premises were located in different states in the country including Delhi, Maharashtra, Gujarat and Madhya Pradesh. Evidence of tax evasion and other violations of the Act were recovered during such actions. Disclosure of information in respect of specific assessee is prohibited except as provided under section 138 of the Act.
- (b) : Enforcement Directorate and the Police do not require any authorization from the IT Department for initiating action against violations of statutes administered by them.
- (c) : Does not arise in view of (b) above.

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